

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UN-STARRED QUESTION NO.217
TO BE ANSWERED ON 02.02.2024

GHAR Portal

217. SHRIMATI POONAMBEN MAADAM :

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has developed any mechanism to track and trace children who need to be repatriated to their native States;
- (b) if so, the details thereof;
- (c) the details of the number of children registered on the Go Home and Re-Unite (GHAR) portal;
- (d) whether the Government has taken steps to educate and create awareness about the GHAR portal; and
- (e) if so, the details thereof?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI SMRITI ZUBIN IRANI)

(a) to (c) : The Ministry of Women and Child Development developed the “TrackChild Portal”, which enables tracking of the missing and found children in all States/UTs including Maharashtra, Chhattisgarh, North Eastern States and Jharkhand. The TrackChild portal is implemented with support and involvement of various stakeholders namely Ministry of Home Affairs, Ministry of Railways, State Governments/ UT Administrations, Child Welfare Committees, Juvenile Justice Boards, National Legal Services Authority, etc. Standard operating procedure have been issued for the “TrackChild” Portal. Advisories have also been issued to all States and UTs including Director General of Police of all States & UTs and other stakeholders regarding implementation of TrackChild portal. The TrackChild portal is also integrated with the CCTNS or Crime and Criminal Tracking & Network Systems of the Ministry of Home Affairs, which allows interoperability in terms of matching of F.I.Rs of missing children with data base of TrackChild to trace and match missing children by the concerned State/UT police. One component of TrackChild Portal has “Khoaya-Paya” where any citizen can report for any missing or sighted children.

Further, a portal namely GHAR - GO Home and Re-Unite (Portal for Restoration and Repatriation of Child) has been developed and launched by NCPDR. The GHAR portal has been developed to digitally monitor and track the restoration and repatriation of children as per the protocols under the Juvenile Justice (Care and Protection of Children) Act, 2015 and Rules thereof. The following are the salient features of the portal:

- i. Digital tracking and monitoring of children who are in the Juvenile Justice system and have to be repatriated to another Country/State/District.
- ii. Digital transfer of cases of children to the concerned Juvenile Justice Board/Child Welfare Committee of the State for speedy repatriation of children.
- iii. Where there is a requirement of a translator/interpreter/expert, request to be made to the concerned State Government.
- iv. Child Welfare Committees and District Child Protection Officers can ensure proper restoration and rehabilitation of children by digitally monitoring the progress of the case of the child.
- v. A checklist format will be provided in the forms so that the children who are hard to repatriate or children who are not getting their entitled compensation or other monetary benefits can be identified.
- vi. List of Government implemented schemes are provided, so that at the time of restoration the Child Welfare Committees can link the child with the schemes to strengthen the family and ensure that child remains with his/her family.

As informed by NCPCR, a total 5175 children have been registered on the Go Home and Re-Unite (GHAR) Portal for repatriation.

(d) to (e) : As informed by NCPCR, awareness generation-cum-Launch programme regarding GHAR Portal was organized by NCPCR on 20th November, 2022, wherein all concerned Stakeholders were present. NCPCR has also issued letters requesting all the States/UTs to update the data of children on the Portal. Further, NCPCR has also conducted various Training Programmes for all the stakeholders of GHAR Portal in North Eastern States.
